

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 209**

**(IB)228(PB)/2018**

**IA-2833/2022, C.A-1342/2019, IA-772/2024**

**IN THE MATTER OF:**

**Relan Buildwell Pvt. Ltd.**

**... Applicant/Petitioner**

**Versus**

**Kaliber Associates Pvt. Ltd.**

**... Respondent**

**Under Section: 7 of IBC, 2016 (Liq.)**

**Order delivered on 29.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Vaibhav Mehra, Adv. Deepak Gupta in CA No. 1342 of 2019, Adv. Sumesh Dhawan, Adv. Raghav Dembla, Adv. Shaurya Shyam, Adv. Sagar Thakkar in IA- 772/2024

**For the Respondent** : Adv. Monish Surendran, Adv. Nishtha Grover for R-25 & 30

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2833/2022:** Ld. Counsel appearing for the Liquidator requested for pass over. The Court being heavy, the request cannot be accepted.

In the meantime, the parties will ensure that the pleadings qua all the pending IAs are complete.

**CA-1342/2019, IA-772/2024:** Issue notice to the Respondent returnable on 16.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 16.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**